

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 13th December, 2016

G.S.R. 1130(E).—In exercise of the powers conferred by sub section (1) of section 22A of the Chartered Accountants Act, 1949 (38 of 1949), section 22A of the Cost and Works Accountants Act, 1959 (23 of 1959) and section 22A of the Company Secretaries Act, 1980 (56 of 1980), the Central Government hereby makes the following further amendments in the notification of the Government of India, Ministry of Corporate Affairs *vide* notification number G.S.R. 835(E), dated the 3rd November, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i) dated the 3rd November, 2015 namely:-

2. In the said notification, for serial number (1) and the entries relating thereto, the following serial number and entry shall be substituted, namely:-

“(1) Shri Justice Mool Chand Garg, —Chairperson”
Judge (Retd.),
New Delhi”.

3. This notification shall take effect from the date of its publication in the Official Gazette.

[F. No. 12/15/2007-PI]

K. V. R. MURTY, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (i) *vide* number G.S.R. 835(E), dated the 3rd November, 2015.